

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 302/2009

Sub: (1) Petition for direction to PSEB-SLDC to consider the application for no-objection/concurrence/standing clearance in accordance with Regulations (3) of CERC (Open access in inter-State Transmission) Regulations, 2008 and CERC (Open access in inter-State Transmission) (Amendment) Regulations, 2009, and

(2) Petition for appropriate direction to the respondents to facilitate the grant of approval for inter-State open access and to act in accordance with procedure prescribed by the Commission.

Date of hearing : 19.1.2010.

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Dee Developers Engineers Private Limited, Faridabad

Respondents : 1. State Load Despatch Centre, Punjab State
Electricity Board, Patiala
2. Punjab State Electricity Board, Patiala

Parties present : Shri Sakia Choudhery, Advocate for the petitioner

This application has been made *inter alia* alleging denial of inter-State open access for collective transaction by Respondent No. 1 in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. After hearing learned counsel for the applicant, the Commission directed to admit the application and issue notice to the respondents.

3. Accordingly, the applicant is directed to serve copy of the application on the respondents immediately, if already not served. The respondents may file their reply by 15.2.2010, with a copy to the applicant. Rejoinder, if any, may be filed by 3.3.2010.

4. The application shall be re-notified on 9.3.2010.

Sd/-
(T. Rout)
Joint Chief (Law)